

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
ORIGINAL APPLICATION No. 225 OF 2022

IN THE MATTER OF:

NITIN DHIMAN  
STATE OF PUNJAB

VERSUS

...APPLICANT  
...RESPONDENT

INDEX

S. No.	Particulars	Page No.
1.	REPLY ON BEHALF OF MUNICIPAL CORPORATION, LUDHIANA IN COMPLIANCE OF ORDER DATED 04.01.2024.	1-4
2.	ANNEXURE RI Copy of letter dated 12.03.2024	5-8

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
ORIGINAL APPLICATION No. 225 OF 2022

IN THE MATTER OF:

NITIN DHIMAN ...APPLICANT  
STATE OF PUNJAB VERSUS ...RESPONDENT

REPLY ON BEHALF OF MUNICIPAL CORPORATION, LUDHIANA IN  
COMPLIANCE OF ORDER DATED 04.01.2024.

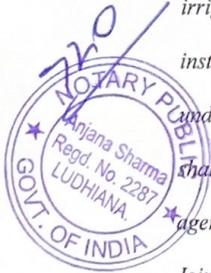
IT IS MOST RESPECTFULLY SHOWETH:

1. That I, Sandeep Rishi working as Commissioner, Municipal Corporation Ludhiana is filing this reply on behalf of Municipal Corporation, Ludhiana, Punjab.
2. The grievance of the applicant concerns to discharge of industrial effluent by dyeing units operating in Ludhiana District in violation of the environmental norms.
3. That this Hon'ble Tribunal on 04.01.2024 directed the following:

*17. In these facts and circumstances of the case, we consider it appropriate to constitute a committee comprising of the representatives of MOEF&CC, CPCB, PSPCB, and Experts nominated by the Principal Secretaries, Science, Technology and Environment and Water Resources, Departments of the Government of Punjab to carry out study examine the aspects of utilization of treated effluent discharged by CETPs and STPs for irrigation and modalities of connecting the same to irrigation canals and channels instead of rivers. The committee may co-opt any expert, constitute any sub-committee, undertake such visits and join/hear affected persons/NGOs as considered necessary and shall make its recommendations on or before 31.01.2024. The PSPCB shall be the nodal agency for coordination and compliance and shall bear all the expenses incurred by the Joint Committee in respect of the above said study.*

*18. As per report submitted by the PSPCB, all CETPs are discharging their treated effluent into Buddha Nallah leading to River Sutlej. The PSPCB is directed to take samples from Buddha Nallah at different locations in the district Ludhiana and get the same analyzed for quality with respect to all parameters prescribed for treatment of sewage/industrial effluents and file its report regarding the same one week before the date of hearing fixed hereinafter.*

*19. The PSPCB and the MC, Ludhiana are directed to file status reports in tabular format regarding (i) action taken against all the non-compliant units; (ii) present status*



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of units which are stated to be closed as to whether the same have been temporarily or permanently closed; (iii) detailed compliance status of all the dyeing industries which are not connected to the three CETPs; (iv) the compliance status of all the dyeing industries with respect to withdrawal and utilization of ground water and compliance with conditions, if any, imposed at the time of grant of permission by the Punjab State Ground Water Authority particularly condition regarding re-charge of ground water; and (v) the wastewater generated by each of the dyeing industries connected with all the three CETPs, the wastewater from each of the said dyeing industries received in the CETPs, the production capacity and the share in the CETP of each of the said dyeing industries. The PSPCB and the MC, Ludhiana are also directed to include in their status report their response to the observations made by the Amicus Curiae in his report filed vide email dated 03.08.2023.

4. That in lieu of the aforesaid directions passed by this Hon'ble Tribunal vide order dated 04.01.2024, the reply with regard to the specific queries raised by this Hon'ble Tribunal are as follows:

i. It is submitted that PPCB vide office order no. 111 dated 12.03.2024 decided to refer the issue present to the committee constituted in the similar case of M/s Ludhiana Beverages G.T Road, Dhandari Kalan, Ludhiana to examine the alternatives available to reuse of its treated Trade Effluent as well as review of the policy of the state Government whether any type of industry can be allowed discharge into MC sewer so as not to effect performance of STPs at terminal points, therefore, in the meanwhile, the time granted to large scale industry to discharge their effluent into sewer, vide Board's letter no. 25440-43 dated 2/12/2022 was extended till 30.06.2024. Copy of letter dated 12.03.2024 is annexed herewith as ANNEXURE R1.

ii. That there are 54 dyeing industries discharging their effluents into the municipal sewer out of which 4 units were closed earlier and out of the said 4 units, two units namely M/S Sintex Dyeing and M/S Perfect Dyeing were temporarily closed at the time of reporting however at present they are working and two units namely M/S Mahavir Dyeing and M/S Sahib Synthetics are permanently closed.

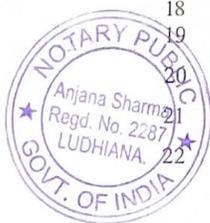


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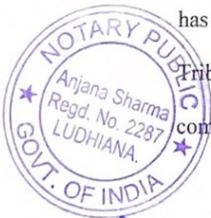
That the Municipal Corporation Ludhinana issued notices dated 16.10.2023 and 11.12.2023 to all the 33 non-compliant industries with regard to disconnection from sewer system of Municipal Corporation, Ludhiana, however, further action is not taken in lieu of the letter dated 12.03.2024 issued by PPCB. List of the said non-compliant units are as follows:

- 1 M/s B.K. Wools, 236/5, Gupta Road, Industrial Area-A, Ldh.
- 2 M/s Capital Dyeing Co., 176, Industrial Area-A, Ldh.
- 3 M/s Dheer Processors & Traders, 123, Industrial Area-A, Ldh.
- 4 M/s Golu Internation,14-A, Industrial Area-A, Ldh.
- 5 M/s Madan Dyeing & finishing Factory,J-1, Textile colony, Industrial Area-A, Ldh.
- 6 M/s Om Processors Pvt. Ltd., K-3, Textile Colony, Industrial Area-A, Ldh.
- 7 M/s Pritam Scientific Dyers, 16-A, Industrial Area-A Ext., Ldh.
- 8 M/s Rajneesh Dyeing House, 16-B, Industrial Area-A, Ldh.
- 9 M/s Sewak Scientific Dyers,131/1, Industrial Area-A, Ldh.
- 10 M/s Sunshine Dyeing Pvt. Ltd., 261, Industrial Area-A, Ldh.
- 11 M/s Swastik Scientific Dyers, D-4, Textile Colony, Industrial Area-A, Ldh.
- 12 M/s Adhi Enterprises, XXIII-2120/1, Textile Colony, Industrial Area-A, Ldh.
- 13 M/s Bharat Jiwan Dyeing, 42, Industrial Area-A, Ldh.
- 14 M/s Jamna Dyeing & finishing Mills, 2480, Industrial Area-A, Link Road, Opp. Aman Dharam Kanda, Ldh.
- 15 M/s Oriental Knitfabs pvt. ltd., 278, Industrial Area-A, Ldh.
- 16 M/s Punjabi Dyeing, 367, Industrial Area-A, Ldh.
- 17 M/s R.P, Processors, 848/11, Industrial Area-A, Ldh.
- 18 M/s Rampal Scientific Dyers,216, Industrial Area-A, Ldh.
- 19 M/s National Scientific Dyers,37-A, Industrial Area-A, Ldh.
- 20 M/s K.K.K. Mills, B-40, Ph-V, Focal Point, Ldh.
- 21 M/s Sagar Apparels, B-30,2586/97, Baba Gajja Jain Colony, Moti Nagar, Ldh.
- 22 M/s J.S. Jain Dyeing Factory,26/6/2, Baba Gajja Jain Colony, Near Moti Nagar, Ldh.
- 23 M/s H.C. Dyeing Works, B-30,3595-96, Baba Deep Singh Nagar, Opp. Truck Union, By Pass Road, Moti Nagar, Ldh.
- 24 M/s Awon Printers Street No. 3, Baba Gajja Jain Colony, Near Moti Nagar, Ldh.
- 25 M/s Udhera Mechanical Works (Card Board Units), C-66 Focal Point, Ph-3, Ldh.
- 26 M/s United Breweries Ltd. C-60 Focal Point Areas, Ldh.
- 27 M/s B.S Dyers, Plot No. 7, friends Industrial Estate, Opp. Aarti Steel Ldh.
- 28 M/s Ganesh Dyeing Mills 533, G.T Road Opposite Dhandari Railway Station Ludhiana.
- 29 M/s Sharman Woolen Mills Pvt. Ltd VPO Jugiana G.T Road Ludhiana.
- 30 M/s Ishan Enterprises, 887 Industriel Area-A, Ludhiana.



*(Handwritten signature)*

- 31 M/s Nataraj Scientific Dyers Opp. Aman Dharam Kanda Link Road Industrial Area-A, Ludhiana.
- 32 M/s Perfect Dyeing & Finishing Industries 97-C, Industrial Area-A, Ludhiana.
- 33 M/s Azeez Fabrics Pvt. Ltd (Previously M/s Gulab Industries Pvt. Ltd), Plot No-251, Industries Area- A, Ludhiana.
- iii. That with reference to the observations of Amicus Curie regarding dairies, It is submitted that there are two dairy complexes in the limit of Municipal Corporation Ludhiana namely Haibowal dairy complex and Tajpur Road dairy complex wherein to collect and treat effluent from these two dairy complexes, common effluent treatment plants of capacity 3.75 MLD and 2.25 MLD are being constructed under the project of rejuvenation of Buddha Darya by Punjab Water Supply & Sewerage Board and the said CETPs shall be completed by 30/06/2024.
- iv. It is further submitted that for proper disposal and management of solid cow dung, one Bio gas plant with capacity of 225 MTD is operational in Haibowal dairy complex by PEDAs and PEDAs has further proposed two more bio gas plants both at Haibowal dairy complex and Tajpur Road dairy.
- 5. It is submitted that Municipal Corporation Ludhiana have been assisting Punjab Pollution Control Board, in controlling surface water pollution, which is the nodal agency to control and prevent pollution in any water body. The Municipal corporation Ludhiana has always been diligent and is acting as per notification/regulations by this Hon'ble Tribunal. It is also submitted that Municipal corporation Ludhiana has always been compliant to the orders and direction issued by Hon'ble Tribunal.



20

VERIFICATION

Verified at \_\_\_\_\_ day of 2024 that the contents of the above reply in so far as they relate to factual position are true upon the information derived from the official record and in so far as they relate to the legal submissions are true upon the advice received and believed by me to be true. Rest is by way of submissions before this Hon'ble Tribunal.

*verified that the affidavit has been read over & submitted to the deponent who swears to the contents of the same.*

SA  
DEPONENT

ATTESTED AS IDENTIFIED

DATE:

PLACE:

Notary Public, Ludhiana (Pb.)

Page-4

SA  
DEPONENT

20 APR 2024



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

No. ....111.....

Dated. ...12/3/2024

**OFFICE ORDER**

Whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, Earlier to make the Budhha Nallah pollution free in compliance to the various proceedings of Hon'ble Punjab & Haryana High Court in CWP no. 7036 of 2005, the Govt. of Punjab vide its order dated 11.10.2006 appointed Sh. P.Ram IAS, Principal Secretary to Govt. of Punjab as Project Coordinator. In one of the findings of the P.Ram Committee, it was recommended that no effluent or sewage, whether treated or untreated shall be allowed to be discharged into Budha Nallah or river Sutlej.

And whereas, the Board decided that all the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt. There are 11 (previously 12) large scale dyeing units in Ludhiana which are discharging their treated effluent into Municipal Sewer Ludhiana.

And whereas, the large-scale units submitted their representation to the Govt. and it was decided vide Board's letter no. 25440-43 dated 2/12/2022 that all the large-scale dyeing units discharging their effluent into municipal sewer Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer Ludhiana by 31.03.2024 with condition that these

Page 1 of 4

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Page-5

## PUNJAB POLLUTION CONTROL BOARD



Industries shall submit PERT chart for achieving Zero Liquid Discharge (ZLD) by upgrading its existing ETP.

And whereas, thereafter, these industries were given personal hearing before Chairman of the Board for compliance of the decisions.

And whereas, a committee under the chairmanship of Deputy Commissioner Ludhiana was constituted to work out the modalities / alternative arrangements to discharge the treated trade effluent of large-scale dyeing units and decided that the industries shall submit detailed calculations in support of their argument that shifting to ZLD would make their units unfeasible economically.

After deliberation, the Committee submitted its report and has proposed that the following:

- I. Technical Assessment by IIT Ropar: Engage technical institutions like IIT Ropar to assess the feasibility and viability of implementation Zero Liquid Discharge (ZLD) considering the specific circumstances of large-scale dyeing units in Ludhiana.
- II. Policy-Level Matters: Committee recognizes that industry appeals for policy changes regarding re-evaluation of the directive are beyond the committee's purview. Hence recommends forwarding these, to the appropriate state-level authorities for policy evaluation and decision- making.

Now these industries has given representation dated 12.03.2024 to the Board and has requested that the large scale units are treating the waste water and are meeting with the discharge norms prescribed by the MOEF and PPCB. They had further submitted that the following points were not mentioned in the report submitted by the committee constituted under the Chairmanship of Deputy Commissioner Ludhiana.

- a) Confirmation of PPCB that all the large-scale dyeing units are compliant w.r.t the norms of discharge notified by PPCB

## PUNJAB POLLUTION CONTROL BOARD



- b) Confirmation of Municipal Corporation that it has no objection to the Textile Industry using the sewer system as a carrier if it is consented by the sewage Board.
- c) Confirmation of the Sewage Board that it is acceptable if the inlet water is treated and meets the norms prescribed by the Pollution Control Board.

And whereas, the large-scale industries has also given representation to the DC, Ludhiana and has requested that the implementation of the recommendation of the Committee will take time and therefore all the large scale industries be allowed to discharge their effluent into sewer till 31.03.2025.

And whereas, In a similar case of M/s Ludhiana Beverages G.T Road, Dhandhari Kalan, Ludhiana the Govt. has constituted a committee of the following members to examine the alternatives available to reuse of its treated Trade Effluent as well as review of the policy of the state Government whether any type of industry can be allowed discharge into MC sewer so as not to effect performance of STPs at terminal points:

Sr. No.	Name of the member	Designation
1.	Chief Environmental Engineer, Ludhiana	Chairman
2.	Representative of CPCB	Member
3.	Representative of Punjab Water Supply and Sewerage Board.	Member
4.	Representative of PPCB, Head Office, Patiala	Member
5.	Environmental Engineer, Regional Office-2, Ludhiana	Member Convener
6.	Representative from the industry	Member

And whereas, the request has been considered and it has been decided:

- 1) The above matter may also be referred to the said committee.

## PUNJAB POLLUTION CONTROL BOARD



- 2) The submission of the report by the committee may take some time, therefore, in the meanwhile, the time granted vide Board's letter no. 25440-43 dated 2/12/2022 is extended till 30.06.2024.

ਮੁਕਤਿ ਸਿੰਘ ਚੌਹਾਨ

Chairman

Dated ..12/3/2024

Endst No. 6766

A copy of above is forwarded to the Secretary to Govt. of Punjab, the Department of Science, Technology & Environment for information, please.

ਮੁਕਤਿ ਸਿੰਘ ਚੌਹਾਨ

Chairman

Dated ..12/3/2024

Endst No. 6767-69

A copy of above is forwarded to the following for information and necessary action:-

1. The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
2. The Senior Environmental Engineer, Zonal Office-1/2, Punjab Pollution Control Board, Ludhiana.
3. The Environmental Engineer, Regional Office- Ludhiana (I, II, III, IV) Punjab Pollution Control Board, Ludhiana.

ਮੁਕਤਿ ਸਿੰਘ ਚੌਹਾਨ

Chairman